CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 119/GT/2023

Subject	:	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
Date of Hearing	:	29.4.2024
Petitioner	:	NTPC Ltd.
Respondents	:	UPPCL. & 2 ors.
Coram		Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri. Nihal Bhardwaj, Advocate, NTPC Shri Mohit Gupta, Advocate, NTPC

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for time to amend the petition. The Commission accepted the Petitioner's request and granted time until **28.5.2024** to file the amended petition after serving a copy on the Respondents.

2. The Respondents are directed to file their replies by **12.6.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.6.2024**

3. The Petition shall be listed for hearing on **26.6.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)